

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA  
UNSTARRED QUESTION NO. 1577  
TO BE ANSWERED ON 12/12/2025

**EXPENDITURE ON MGNREGA**

1577 Dr. V. Sivadasan:

Will the Minister of Rural Development be pleased to state:

- (a) the year-wise expenditure on MGNREGA during the last five years, including BudgetEstimates, Revised Estimates and Actuals;
- (b) whether gaps existed between person-days demanded and generated during the saidperiod, if so, the reasons therefor;
- (c) the present State/UT-wise pending wage and material liabilities; and
- (d) the measures taken to ensure timely fund release, reduce delays, strengthen socialaudits, improve transparency in payments, and enhance overall implementation ofMGNREGA?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a): The details of funds allocation at Budget Estimate stage, Revised Estimate stage under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the last five financial years are given below:

(Rs. in crore)				
Financial Year	Budget Estimate	Revised Estimate	Final	Release
2020-21	61500.00	111500.00	111500.00	111171.00
2021-22	73000.00	98000.00	99118.00	98468.00
2022-23	73000.00	89400.00	90956.00	90810.00
2023-24	60000.00	86000.00	89363.00	89268.00
2024-25	86000.00	86000.00	86000.00	85839.00

(b): The details of households demanded employment and households offered employment under Mahatma Gandhi NREGS in the last five financial years are given below:

Financial Year	Households demanded employment (Figure in lakh)	Households offered employment (Figure in lakh)	Percentage of household offered employment (%)
2020-21	853.92	852.96	99.89
2021-22	805.13	801.50	99.55
2022-23	690.34	689.21	99.84
2023-24	651.61	650.65	99.85
2024-25	632.66	631.62	99.84

(As per NREGASoft)

While the work demanded closely matches the work offered, the difference of work availed with the former is on account of lack of utilisation of such offering by workers. This could be on account of better employment opportunities elsewhere, illness or any other relevant factor.

(c): State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 05.12.2025 are given at **Annexure**.

(d): To ensure timely release of funds, reduce delays in wage payments, strengthen social audits, improve transparency and accountability, and enhance overall implementation of the Mahatma Gandhi NREGS, the Ministry has undertaken several measures as detailed below:

7. Direct Benefit Transfer (DBT): Under the Scheme, wage payments are directly credited by the Ministry into the bank accounts of workers through the Direct Benefit Transfer (DBT) protocol. In respect of Material and Admin components, funds are released to States/UTs through the SNA-SPARSH system.
2. Public Financial Management System (PFMS): This Ministry is using the PFMS platform to monitor and ensure the efficient and timely transfer of funds to the States & UTs. This system helps in real time tracking of the fund flow and its utilization.
3. Standard Operating Procedure (SOP) for Wage Payments: as per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.
4. Regular Monitoring and Reviews: The Ministry conducts continuous monitoring through regular review meetings with States/UTs and relevant stakeholders including banks, PFMS, and NIC-DRD to identify bottlenecks and facilitate timely transfer of funds.
5. Strengthening Transparency and Accountability: Several technology-driven initiatives have been implemented, including Geo-tagging of assets, National electronic Fund Management System (Ne-FMS), National Mobile Monitoring System (NMMS), Aadhar Payment Bridge System (APBS), and the Software for Estimate Calculation using Rural rates for Employment (SECURE). Further, National Level Monitors (NLMs) and regular Social Audits also enhance transparency.
6. Social Audits: As per Section 17(2) of the Mahatma Gandhi NREGA Act, 2005, Gram Sabhas are mandated to conduct regular Social Audits of works executed under the Scheme. The Ministry has emphasized establishing institutional structures at the State/UT level for facilitating social audits in all Gram Panchayats at least twice a year. As a result, 27 States and 1 UT have established Independent Social Audit Units.

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**Annexure**

Annexure referred in reply to part (c) of Rajya Sabha Unstarred Question No. 1577 dated 12.12.2025.

State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 05.12.2025 (Rs. in crore)

Sl. No.	State/UTs	Material	Wages
1.	Andhra Pradesh	560.16	402.93
2.	Arunachal Pradesh	144.37	17.45
3.	Assam	405.47	0.3
4.	Bihar	397.53	10.27
5.	Chhattisgarh	103.70	4.3
6.	Goa	0.43	0
7.	Gujarat	21.54	61.43
8.	Haryana	42.78	0.57
9.	Himachal Pradesh	68.60	1.99
10.	Jammu And Kashmir	192.71	11.35
11.	Jharkhand	298.60	5.9
12.	Karnataka	577.41	5.17
13.	Kerala	187.82	339.87
14.	Ladakh	3.01	0.46
15.	Madhya Pradesh	640.77	131.17
16.	Maharashtra	685.64	14.87
17.	Manipur	154.29	6.85
18.	Meghalaya	60.01	5.19
19.	Mizoram	0.25	13.25
20.	Nagaland	69.63	12.87
21.	Odisha	227.96	10.06
22.	Punjab	113.56	3.33
23.	Rajasthan	829.24	5.04
24.	Sikkim	2.46	0.06
25.	Tamil Nadu	624.04	220.13
26.	Telangana	207.57	1.38
27.	Tripura	144.28	1.19
28.	Uttar Pradesh	1047.70	33.18
29.	Uttarakhand	51.80	1.25
30.	West Bengal**	**	**
31.	Andaman And Nicobar	0.03	0
32.	Dn Haveli And Dd	0.01	1.29
33.	Lakshadweep	0.00	0
34.	Puducherry	0.00	16.99
	<b>Total</b>	<b>*7863.37</b>	<b>1340.07</b>

\* The pending liability of Material Component includes- the pending liability of FY 2025-26 (as per NREGASoft) and for FY 2024-25 (actual). There is no pendency for the previous year under Wage & Admin Components.

\*\*The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee of the Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State. Therefore, as per NREGASoft, the pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹1457.22 crore under the wage component and ₹1607.68 crore under the material component. The admissibility of this liability is subject to verification by the Central Government.

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